

SECTION XIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos. 9586 AND 9587 OF 2010.

Aliyathamuda B Pookoya & Ors.

...Appellants

Versus

Pattakal Cheriyakoya & Ors.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Court of the Ld. Registrar on 19.09.2016, when the following order was passed:

“Four weeks time as last chance is given to the Ld.counsel for the appellant to comply with the terms of the order dated 05.08.2016 of this Court in respect of the deceased respondent No.9.

Four weeks time as last chance also is given to the Ld.counsel for the appellant to file the fresh particulars of the respondent Nos.12 & 13 and he shall also take fresh steps for the service of notice to them within the same period.

Fresh steps for the service of notice by usual mode to the unserved respondent Nos.10, 11 & 17 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the concerned Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

List the matter again on 28.10.2016.”

It is submitted that counsel for the appellant has neither complied with terms of order dated 05.08.2016 nor filed fresh particulars of Respondent Nos. 12 & 13 so far and the time so granted has expired.

It is further submitted that counsel for the Appellant has neither taken fresh steps in respect of Respondent Nos. 10, 11 & 17 nor has filed particulars of Trial Court hence Dasti Notice could not be issued.

Service of Notice for making alternative arrangement is not complete.

The matters above mentioned are listed before the Ld. Registrar with this office report.

Dated this the 27th day of October, 2016.

ASSISTANT REGISTRAR

Copy to :

1. Mr. A. Raghunath Adv.(52 Lawyer's Chambers)
2. Mr. E.M.S. Anam, Adv. (56 Lawyer's Chambers)
3. Mr. A.D. Sikri, Adv.(52 Lawyer's Chambers)
4. Mr. Rajiv Mehta, Adv. (SCBA)